

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [Sovika Aviation Services Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sovika Aviation Services Private Limited
2.	Date of incorporation of corporate debtor	1 st November 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74910MH2007PTC175582
5.	Address of the registered office and principal office (if any) of corporate debtor	A 101, Dynasty Business Park, J B Nagar, Andheri Kurla Road, Opp. ICICI Bank, Andheri (East) MUMBAI Bandra Suburban Maharashtra 400059
6.	Insolvency commencement date in respect of corporate debtor	16th July, 2020
7.	Estimated date of closure of insolvency resolution process	12th January, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JAGDISH RATANLAL AHUJA IP Registration no: IBBI/IPA-002/IP-N00401/2017-2018/11175
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JR Ahuja & Co, Company Secretaries, UG-329, Dreams Mall, LBS Road, Bhandup West, Mumbai 400078 Email: pcsjrahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JR Ahuja & Co, Company Secretaries, 2C-1405, Dreams Complex, LBS Road, Bhandup West, Mumbai 400078 Email: saspl.cirp2020@gmail.com
11.	Last date for submission of claims	31st July, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sovika Aviation Services Private Limited** on **16th July, 2020**.

The creditors of **Sovika Aviation Services Private Limited** are hereby called upon to submit their claims with proof on or before **31st July 2020** (falling fourteen days from the receipt of communication of appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – **Not Applicable as per information available to the IRP**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Jagdish Ratanlal Ahuja

Name and Signature of Interim Resolution Professional :

Date : 19th July 2020

Place : Mumbai